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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Date of Decision: 08.9.93.

OA 186/93

SURAJ NARAIN ... APPLICANT.

Vs.

UNION OF INDIA & ORS. ... RESPONDENTS.

CORAM:

HON. MR. GOPAL KRISHNA, MEMBER (J).
HON. MR. C.P. SHARMA, MEMBER (A).

For the Applicant ... SHRI K.L. THAWANI.

For the Respondents ... SHRI U.D. SHARMA.

PER HON. MR. GOPAL KRISHNA, MEMBER (J).

The present application u/s 19 of the Administrative Tribunals Act, 1985, is directed against the penalty of reduction in pay by five stages from Rs.1600 to Rs.1400 in the Time Scale of Rs.1400-2300 for a period of three years and withholding increments during the said period vide order dated 25.2.1993 at Annexure A-1.

2. We have heard the learned counsel for the parties. The applicant himself has stated in the petition that he has already submitted an appeal against the impugned order of penalty to the Post Master General, Rajasthan, Eastern Region, Ajmer, on 22.3.93 vide Annexure A-5, which is pending consideration. The present OA, having been filed on 29.3.93 without waiting for six months to expire from the date of the preferring of the appeal, is premature and the same is liable to be dismissed on this ground alone.

C.P.Krishna

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3. However, the Appellate Authority (Respondent No.2) is directed to dispose of the appeal filed by the applicant on merits within a period of two months from date date of receipt of a copy of this order. The parties to bear their own costs. The OA stands suspended of.

(O.P. SINGH)
MEMBER (A)

Chikha
(GORAL KALIKAH)
MEMBER (J)